

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION No. 4244
TO BE ANSWERED ON 11.08.2016

Land Acquisition

4244. SHRI RANJIT SINGH BRAHMPURA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of land acquired since the repeal of Land Acquisition Act, 1894, State/UT-wise;
- (b) the steps taken by the Government to ensure that farmers get adequate compensation as per the changed legislation;
- (c) whether the National Highway Authority of India is acquiring land under a separate Act and whether the provisions of NHAI are act consistent with the new land acquisition act and if so, the details thereof; and
- (d) whether the NHAI is paying adequate compensation to farmers, whose land has been acquired for building, widening of new roads/bypasses etc., and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): Under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, acquisition of land is done by the concerned State Governments /UT Administrations. The land is also acquired under several Central Acts including the National Highways Act, 1956. There is no centralised data base of land acquisition done by State Governments and the Central Ministries/ Departments, or of the amounts of compensation paid for such acquisition.

(b) to (d): For the purpose of construction of the National Highways, land is also acquired under the provisions of the Section 3 of the National Highways Act, 1956. Determination of compensation in accordance with the First Schedule, rehabilitation and resettlement in accordance with the Second Schedule and infrastructure amenities in accordance with Third Schedule of the RFCTLARR Act, 2013 is applicable to all acquisition carried out under the National Highways Act, 1956 with effect from 01 January 2015.
